

standards from the point of view of economies in construction;

(b) location of existing machinery or setting up of new machinery for constantly keeping under review the problems of constructional costs and the measures to be taken for securing economy both in State Governments and Central Departments, including projects and public undertakings;

(iii) establish a system of reporting between the Construction Economies Division and similar organisations in State Governments and Departments of Central Government on the subject of construction costs and economies in relation to specific projects under execution;

(iv) work out methods of analysis of constructional components of various projects included in the Five Year Plans;

(v) undertake studies relating to programming of construction works;

(vi) undertake pilot studies of construction projects from the point of view of cost reductions;

(vii) advise on project estimates and programming;

(viii) assist in the formulation of norms and standards and in their acceptance for plan programmes; and

(ix) evaluate and conduct appraisal studies to determine the extent of economies or reduction in costs effected through the application of norms and standards as well as the expertise on materials, methods and techniques of construction evolved by various research organisations.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FIRING BY EAST PAKISTAN RIFLES IN LATHITILLA AREA OF ASSAM

श्री यशपाल सिंह : (कैराना) अध्यक्ष महोदय, मैं निम्नलिखित अखिलभारतीय लोक

महत्व के विषय की ओर प्रतिरक्षा मंत्री का ध्यान दिलाता हूँ और प्रायःना कसबा हूँ कि वे इस बारे में एक वक्तव्य दें :

“ईस्ट पाकिस्तान राइफल्स द्वारा युद्ध विराम समझौते का उल्लंघन करते हुए आसाम के लाठीटीला क्षेत्र में हाल ही में गोली चलाने की घटना।”

The Minister of Defence (Shri V. B. Chavan): Mr. Speaker, Sir, during the latter half of December, 1964, . . .

श्री यशपाल सिंह : मैं ने हिन्दी में ध्यान आकर्षित किया है इसलिये हिन्दी में ही जवाब मिलना चाहिये।

अध्यक्ष महोदय : आप इस्ट्रूमेंट को कान में रख लें न।

श्री यशपाल सिंह : वह हिन्दी अच्छी जानते हैं मुझ से ज्यादा अच्छी जानते हैं।

अध्यक्ष महोदय : आप उन की तरफ न देखें कान में इस्ट्रूमेंट लगा लें।

श्री सिद्दासन सिंह (गोरखपुर) : मेरा प्वाइंट आफ आर्डर है। सुबह आप की व्यवस्था हो चुकी है कि जब कोई प्रश्न हिन्दी में हो तो उस का उत्तर भी हिन्दी में होना चाहिये। इस को ले कर एक दफे इसी सदन में हंगामा मच चुका है। आप ने उस पर व्यवस्था दी थी। लेकिन आप ने जो व्यवस्था दी थी उस का इस प्रकार से उल्लंघन होता है नियम का उल्लंघन होता है। इस के बारे में आप की व्यवस्था है प्रधान मंत्री का भी मत है कि इस तरह से होना चाहिये। उन्होंने ने कहा था कि जिस भाषा में प्रश्न हो उसी भाषा में उस का उत्तर होना चाहिये। हमारे श्री चव्हाण जी अच्छी हिन्दी बोलते

हैं लेकिन जब हिन्दी का प्रश्न हुआ है तब भी वह अंग्रेजी में जवाब दे रहे हैं ।

Shri Ranga rose—

Mr. Speaker: If he listens to me, probably he may not have the need to rise. This point was raised the other day by Shri Lohia. I gave the answer in detail. I have nothing more to add. This point of order should not be raised every day.

An hon. Member: Not every day.

Mr. Speaker: It has been raised and it has been decided.

श्री किशन पटनायक (सम्बलपुर) :

डा० लोहिया का प्वाइंट आफ आर्डर यह नहीं था ।

अध्यक्ष महोदय : डा० लोहिया का यही प्वाइंट आफ आर्डर था ।

श्री किशन पटनायक : उन का प्वाइंट आफ आर्डर यह था कि यहां अंग्रेजी बिल्कुल बोल ही नहीं सकते । यहां सवाल यह है कि हिन्दी में प्रश्न है और हिन्दी में ही जवाब मिले ।

अध्यक्ष महोदय : मैं ने उस दिन जवाब दे दिया था कि चूंकि तर्जुमे का इन्तजाम है दोनों जवानों में और जिस जवान में जो मम्बर चाहे सुन सकता है इसलिए मैं किसी को मजबूर नहीं करूंगा कि एक जवान में बोले या दूसरी जवान में बोले । यह मैं उस पर छोड़ दूंगा कि वह किस जवान में बोलना चाहता है । वैसे इच्छा जरूर करूंगा कि जिस जवान में सवाल हो उसी जवान में जवाब दिया जाये ।

श्री श्रींकार लाल बेरवा (कोटा) : आप की दी हुई यह व्यवस्था है कि हिन्दी का जवाब हिन्दी में दिया जाये और वह हिन्दी जानते हैं । यह इंग्लैंड की पार्लियामेंट नहीं है ।

अध्यक्ष महोदय : मैं ने वह भी कह दिया है ।

Shri Y. B. Chavan: I am prepared to read in Hindi also if necessary and if I am called upon to do so.

During the latter half of December 1964, there was firing by East Pakistan Rifles in the Lathitilla/Dumabari area. A cease-fire was effected with effect from the 1st January 1965. It was agreed between the sector commanders of the two sides that in future whenever firing starts the opposite local commanders at officers level must meet immediately and talk things over between themselves.

On 10th February, sound of one rifle shot was heard from the East Pakistan Rifles post opposite Lathitilla area. On 13th and 16th February, East Pakistan Rifles fired one round each in our direction in the Lathitilla area. The firing was ineffective; and our security forces did not return the fire.

Our sector commander tried to meet his Pakistani counter-part but there was no response from the latter.

Protests have been lodged in regard to these firing incidents.

श्री यशपाल सिंह : सरकार ने इस इलाके का नाम लाठीटीला इस लिये कायम किया है कि पाकिस्तानी यह जानते हैं कि हमारे पास लाठी के सिवा कोई हथियार नहीं है । वह टाइम कब आयेगा जब सरकार गोली का जवाब गोली से देगी और गोली चलाने वाले का हाथ काटा जायेगा ?

अध्यक्ष महोदय : इस का क्या जवाब दिया जाये ।

श्री यशपाल सिंह : मेरा सवाल यह है कि गोले का जवाब गोली से कब दिया जायेगा ।

श्री यशवन्त राव चव्हाण : जब जरूरत होती है तब गोली का जवाब गोली से ही दिया जाता है ।

Shri P. B. Chakraverti (Dhanbad): May I know how far these violations are the outcome of the fulminations of Mr. Habibullah, the Home Minister of Pakistan, threatening to take Berubari despite the stay order of the Supreme Court, on the plea that Pakistan is not bound by the Supreme Court judgment?

Shri Y. B. Chavan: The present situation arose because of certain undemarcated area there and discussions between the two survey groups were arranged last year. But these discussions have proved so far infructuous. At the present moment, whenever firing starts, the commanders of both sides try to meet and talk it over. In the present instance, this year it started again in February. If they try to start firing again, possibly we have to reply to them in the same way.

12.07½ hrs.

PAPERS LAID ON THE TABLE

GOVERNMENT RESOLUTION ON RECOMMENDATIONS OF WAGE BOARD FOR PORT AND DOCK WORKERS

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Government Resolution No. WB-21(16)/64 dated the 22nd February, 1965, on the recommendations of the Wage Board for Port and Dock workers at major ports regarding grant of dearness allowance at enhanced rates. [Placed in Library, see No. LT-3844/65].

BUDGET ESTIMATES OF DVC

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1965-66, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library, see No. LT-3545/65].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, INCOME-TAX ACT AND FINANCE ACT, 1964

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Customs Valuation (Amendment) Rules, 1964, published in Notification No. G.S.R. 27 dated the 2nd January, 1965.
 - (ii) G.S.R. 28 dated the 2nd January, 1965.
 - (iii) G.S.R. 29 dated the 2nd January, 1965.
 - (iv) G.S.R. 57 dated the 9th January, 1965.
 - (v) G.S.R. 60 dated the 9th January, 1965.
 - (vi) G.S.R. 102 dated the 16th January, 1965.
 - (vii) G.S.R. 103 dated the 16th January, 1965.
 - (viii) G.S.R. 126 dated the 23rd January, 1965.
 - (ix) G.S.R. 186 dated the 6th February, 1965.
 - (x) G.S.R. 273 dated the 17th February, 1965.
 - (xi) G.S.R. 274 dated the 17th February, 1965.
 - (xii) G.S.R. 275 dated the 17th February, 1965.
- [Placed in Library, see No. LT-3846/65].
- (2) a copy of Notification No. G.S.R. 59 dated the 9th January, 1965, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the